

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 25

IA 1179/2024 In C.P. (IB)/870(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 20.03.2024

NAME OF THE PARTIES: **L&T FINANCE LIMITED VS MR. VINOD**
CHATURVEDI

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1179/2024 -

1. Ms. Grishma Dalvi, Advocate i/b Indus Law appeared for the Petitioner.
2. Adv. Shreyash V Chaturvedi i/b Adv Shruti V Chaturvedi appeared for the Respondent.
3. This is an application seeking amendment of the Applicant's name consequent of the scheme of merger.
4. However, subsequent thereto name of the Applicant has again been changed to L & T Finance Limited.
5. These facts are noted and taken on record. Accordingly, nothing remains in the application. Hence, the present application **IA No. 1179/2024** become **infructuous**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)